

GOVERNMENT OF INDIA  
MINISTRY OF CIVIL AVIATION  
LOK SABHA  
UNSTARRED QUESTION NO. : 2103  
(To be answered on the 8<sup>th</sup> March 2018)

Grounding of Air India Flight

2103. SHRIMATI VASANTHI M.

Will the Minister of CIVIL AVIATION  
नागर विमानन मंत्री

be pleased to state:-

- (a) whether an Air India flight from Birmingham to Delhi was grounded by a rare fault recently;  
(b) if so, the details thereof;  
(c) whether due to this rare fault, the flight could not operate on the same day; and  
(d) if so, the details thereof and the reaction of the Government thereto?

ANSWER

Minister of State in the Ministry of CIVIL AVIATION  
नागर विमानन मंत्रालय में राज्य मंत्री

(Shri Jayant Sinha)

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- (a) to (d): On following four occasions, Air India flights from Birmingham to Delhi were not able to depart on same day during last 6 months:
- i. 31.08.2017 - Due to Aircraft Battery Snag
  - ii. 12.09.2017- Due to Left 1 Gen processor module fault
  - iii. 16.09.2017 - Due to suspected lightning strike
  - iv 23.09.2017- Due to defect in Passenger address and cabin interphone.

In order to ensure enforcement of the flight schedules, Directorate General of Civil Aviation (DGCA) has issued Air Transport Circular (ATC) 05 of 2017 on "Procedure to be followed to mitigate flight delays". In order to ensure appropriate protection for the air travelers in case of flight disruptions, DGCA has issued Civil Aviation Requirement (CAR), Section 3- Air Transport, Series-M, Part-IV titled "Requirement of facilities to be provided to passengers by airlines due to denied boarding, cancellation of flights and delay in flights." and CAR Section 3 - Air Transport, Series-M, Part-V titled "Facilitation in case of diversion" on passenger facilitation.